

CBI Cases in Rajasthan

1824. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to refer to the reply given on 14 May, 1990 to Unstarred Question No. 8457 regarding CBI cases in Rajasthan and State:

(a) Whether the investigation has been completed in all the cases;

(b) if so, the findings of CBI in those cases; and

(c) the action taken against the persons found guilty?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Of the 60 cases pending as on 14.5.1990, investigation has been completed in 17 cases.

(b) and (c). Of these, CBI have filed chargesheets in the Court of Law in 9 cases. In 6 cases regular departmental action has been recommended against the persons who have been found guilty. One cases in pending for want of sanction for prosecution and one case has been dropped for want of sufficient evidence.

[*Translation*]

Assistance to Bihar for Border Areas

1825. SHRI TEJ NARAYAN SINGH:
SHRI DEVENDRA PRASAD
YADAV:

Will the PRIME MINISTER be pleased to state:

(a) the total amount of financial assistance provided to Bihar for the development of border areas in the Seventh Five Year Plan;

(b) whether Government propose to continue the assistance for border areas in the Eighth Plan also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c). Nil, the Border Area Development Programme in the Seventh Plan was taken up only in the States of Jammu and Kashmir, Punjab, Rajasthan and Gujarat. Any Change in the Border Area Development Programme in the context of the Eighth Plan may be considered by the National Development Council.

[*English*]

Copyright In Official Publications

1826. SHRI R. L. P. VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether a Government servant while in employment can appropriate to himself a copyright on work that has substantially and mainly been done in his office and pertaining to matters connected with his official duties;

(b) whether copyright on such work can be bestowed by a Government officer on his family members and benami friends;

(c) whether a political head of a Department can do likewise;

(d) what are the rules/guidelines laid down by the Government to regulate such matters; and

(e) whether a Government servant can enter into a contract with private publishers for printing/publishing and sale of such work;

if so, the parameters laid down for such matters?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Section 17(d) of Copyright Act, 1957 provides that "in the case of Govt. Work, Govt. shall, in the absence of any agreement to the contrary, be the first owner of the copyright therein;". A Govt. work is defined in the Act as follows: "Govt. work" means a work which is made or published by or under the direction or control of:-

- (i) the Govt. or any Deptt. of the Govt.;
- (ii) any Legislature in India
- (iii) any court, tribunal or other judicial authority in India"

(b) The Govt. officer can assign copyright only if he is the owner of copyright in the work.

(c) The provisions of Section 17(d) do not distinguish between a Govt. servant or any other person but vest first copyright in a Govt. work in the Govt., in the absence of any agreement to the contrary.

(d) The provisions of the statute are sufficiently clear and subject only to interpretation by the courts.

(e) The Govt. servant can enter into a contract with private publishers for printing/publishing and sale of a work only if he is the owner of the copyright in the work.

Institutions Named after Lokmanya Bal Gangadhar Tilak

1827. DR. A. K. PATEL:
SHRI SHANKARSHINH
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) whether any Institutions of national importance under his Ministry are named after Lokmanya Bal Gangadhar Tilak;

(b) if so, the names thereof;

(c) whether any proposal in this regard is under consideration of Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir.

(b) Does not arise.

(c) No such proposal is under consideration at present.

(d) Does not arise.

[*Translation*]

Pollution Caused by Industries in Nangal (Punjab)

1828. PROF. PREM KUMAR DHUMAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have received complaints in regard to pollution being caused by industries in and around Nangal (Punjab); and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) Yes, Sir. Complaints have been received about the pollution caused by M/s. National Fertilizers Ltd. (NFL), Punjab.; National Fertilizer Corporation (PNFC); and, M/s. Punjab Alkalies and Chemicals Ltd. (PACL).